

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs) : DELHI

ORDER

In compliance of directions passed in order dated 06.01.2023 by the Hon'ble Mr. Justice Tushar Rao Gedela of High Court of Delhi in CM (M) No.1325/2022 "MACHINE TOOLS AIDS INDIA Vs. M/S GNC INFRA LLP & ANR, it is ordered that Civil Courts adjudicating commercial suits, while issuing summons of the suit to the defendant shall necessarily incorporate the endorsement that "defendant should file his written statement of defence within 30 days from the date of service / receipt of summons" on the summons.

It is emphasized that the above said endorsement is a mandatory part of the summons to be issued under Order V Rule 5 CPC, 1908 in cases pertaining to Commercial Suits.

Girish Kathpalia
13.1.23

(GIRISH KATHPALIA)

Principal District & Sessions Judge (HQs)
Delhi

218/
No. 6562-612 /Rules/Gaz/2023

Dated 9 JAN 2023

Sub:- In compliance of order dated 06.01.2023 of Hon'ble High Court of Delhi, New Delhi in CM (M) No. 1325/2022 "MACHINE TOOLS AIDS INDIA Vs, M/S GNC INFRA LLP & ANR.

Copy forwarded for information & necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi in compliance of order dated 06.01.2023 of Hon'ble High Court of Delhi, in CM (M) No-1325/2022 "MACHINE TOOLS AIDS INDIA Vs, M/S GNC INFRA LLP & ANR.
2. The District Judges (Commercial Court)/ Additional District Judges, Central District, Tis Hazari Court, Delhi.
3. The Sr./Civil Judges/ARC, Central District, Tis Hazari Courts, Delhi.
4. The Officer In-Charge, General Branch, Central District, Tis Hazari Court, Delhi.
5. The Sr.AO(I)/AO(I)/Branch In-charge, Record Room,(Civil , Sessions), Facilitation Center, Filing Section, Tis Hazari Courts, Delhi.
6. The P.S./Reader to the undersigned.
7. The Website Committee (English/Hindi), Tis Hazari Courts, Delhi.
8. The R&I Branch (Central) for uploading on LAYERS.

Girish Kathpalia
Principal District & Sessions Judge (HQs)
Delhi

